

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO 270 of 2025 (SZ)

In the matter of:

A Sivanandam

... Applicant(s)

Versus

The District Collector and ors

... Respondent(s)

INDEX

S. No.	Date	Description	Page No.
1	24.03.2026	Report filed by the 3 rd Respondent -The Block Development Officer, Thiruvaidamarudur .	2-9
2	23.07.2025	Annexure 1	10-17
3	25.09.2025	Annexure 2	18-25
4	-	Annexure 3	26
5	11.03.2026	Annexure 4	27-34
6	19.02.2026	Annexure 5	35-38
7	-	Annexure 6	39-40
8	-	Annexure 7	41
9	-	Annexure 8	42-43
10	-	Annexure 9	44-45

(Note: The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE:03.04.2026

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)

AT CHENNAI

Original Application No.270 of 2025

A.Sivanandam,
S/o Aiyaswamy Pillai,
5/198A Rasa Thottam,
Sakottai Post,
Kumbakonam Post. 612 401
Mobile: 9443172509

Petitioner.

-vs-

1.The District Collector,
Collectorate Building
Thanjavur -Trichy Bypass Road,
Thanjavur 613001
Mobile: 9444179000
Email: id. colltrj@nic.in

2.The Sub Collector,
Kumbakonam.
Opp.to Court building,
Kumbakonam 612 001
Mobile: 9445000466
Email. id: rdokumbakonam@t.gov.in

3.The Block Development Office(BlockPanchayat)
Thiruvidaimaruthur UnionOffice,
Thiruvidaimarudur Taluk,
Thiruvidaimarudur, Thanjavur District. 612 104

4.The Village Administrative Officer,
Sembhavarambal village,
Kumbakonam Taluk.
Pin Code: 612 204
Mobile: 9042955393
Email.id: kbk@yahoo.com

5.The Tahsildar,
Kumbakonam Taluk,
Opp.to Court Building
Kumbakonam 612 001
Mobile: 7358915662
Email.id. tahkbk.tntnj@nic.in

6.The Panchayat Secretary,
Sembhavarambal village Panchayat,
Kumbakonam Taluk
Pin Code: 612 204
Mobile:97888 68371
Page No.1.
Corrections: Nil

Block Development Officer (B.Pts)
Thiruvidaimaruthur

24.3.26

7.The Additional Chief Secretary to government<
 Department of Environment, Climate Change & Forest
 No.327 Metros , 9th Floor,
 Anna Salai, Nandanam, Chennai. 600 035
 Phone: 044-25671511/044-24336421
 Email. id: forsec@tn.gov.in

8.The Member, Secretary SEIAA- TamilNadu
 State Level Environmental Impact ASsessment Authority,
 No.327 Metros 9th floor, CMRL Building,
 Anna Salai, Nandanam, Chennai - 600 015
 Phone: 044-24359970
 Email id: seiaamstn@gmail.com

.. Respondents.

**STATUS REPORT FILED BY THE 3RD RESPONDENT-
 THE BLOCK DEVELOPMENT OFFICER- THIRUVIDAIMARUDUR**

1. S.Nandhini D/o Soundarrajan Hindu aged about 53 years discharging the duties as Block Development Officer (B.P), Thiruvudaimarudur Block, Thanjavur District do hereby solemnly affirm and sincerely state as follows:-

2. I submit that I am the 3rd respondent, I am filing this Report on behalf of the 1st respondent herein and as such I am well acquainted with the facts of the case with reference to records available. I deny all the averments of the petitioner except those that are specifically admitted hereunder.

3. It is submitted that the petitioner has filed this petition seeking for the (1) Direct the Respondents to strictly comply with the Environment (Protection) Act 1986 and EIA Notification 2006 including obtaining prior Environmental Clearance from SEIAA, Tamil Nadu for the proposed tree felling and construction activities in Survey No.224 Sembiyavarambal village, Kumbakonam Taluk, Thanjavur District and (2) directing the respondents to obtain the clearance from the competent authority of environment and to consider the applicant's representation dated 16.10.2025 within the time frame fixed by the Hon'ble Tribunal and pass such further or other orders.

4. It is submitted that the Hon'ble Chief Minister of Tamil Nadu has announced in the floor of Assembly that mini sports stadium will be set up in 44 Assembly Constituencies in Tamil Nadu during the year 2025-2026. At a cost of three crore each. It is further submitted that the government have granted administrative sanction and fund allotment vide G.O.(Ms)No.82 Youth Welfare and Sports Development Department dated 23.07.2025. It is further submitted that the following Assembly constituencies has been selected in Thanjavur District

Page No.2

Corrections: Nil

M. S. S. S.
 24/3/24
 Block Development Officer (B.Pts)
 Thiruvudaimarudur

M. S. S. S.
 24/3/24

- (1)Thiruvaidaimarudur Assembly constituency
 (2)Peravurani Assembly Constituency
 (3)Orahanadu Assembly constituency
 (4) Thiruvaiyaru Assembly constituency

It is further submitted that in respect of Thiruvaidaimarudur Assembly Constituency, the land in RS.No.224/11 of Sembiyavarambal village in Kumbakonam Taluk Thanjavur District which is a government poramboke land classified as Thoppu Poramboke admeasuring total extent of 3.58.0 hectares. It is submitted that out of 3.58.0 hectare, an extent of only 27680 Sq.Mr. with a construction (plinth) area of 14998.19 Sq.Mr. has been proposed for the formation of Mini stadium. It is further submitted that there are trees in the above land as follows:

(1) Tamarind	Big	...15
(2) Tamarind medium Trees		10
(3) Tamarind very small		05
(4) Mahua		08
(5) wood Apple		01
(6) Small Teakwood		20
(7) Wild Date Palm		05
(8) Palmyrah		04
Total		68

It is submitted that there is no suitable government poramboke lands with compact area of minimum 3 acres in any of the villages in Thiruvaidaimarudur Assembly Constituency. It is also felt that acquisition of agricultural wet lands is not also desirable in view of the food production. Purchase of private land would also involve additional expenditure to the Government. Hence transfer/alienation of the above Government poramboke land is unavoidable in a larger public interest. It is submitted that the following Number of trees alone need to be removed from the project site.

Trees at the site where the Athletic Track

1. Wood Apple Tree (Medium)	3	
2. Tamarind Tree (Big-12 & Small-3)	15	
3. Palm Tree (Big)	2	- Not In 2C
4. Mahua Tree (Small)	2	
5. Teak saplings (Small)	21	- Not In 2C

Page No.3.

Corrections: Nil

[Handwritten Signature]
 Block Development Officer (B.Pts)
 Thiruvaidaimaruthur
[Handwritten Date]
 24.9.17

Trees at the site where the Volleyball Court

1. Wood Apple Tree (Medium) - 2

Trees at the site where the Kabbadi Ground

1. Neem Tree (Small) 2 - Not in 2C
2. Samanea saman (Small) 2 - Not in 2C

Entrance Arch

1. Tamarind Tree (Big) 1

Cricket Ground

1. Palm Tree (Big) 1 - Not in 2C
2. Mahua Tree (Big) 1

It is submitted that the Commissioner Panchayat Union, Thiruvudaimarudur has sent a proposal to the Sub Collector, Kumbakonam vide Lr.No.2164/2025/ A2/ dated 10.12.2025 requesting permission to cut down the above trees. It is submitted that regarding 2-C patta granted several decades back in respect of trees, the Tahsildar, Kumbakonam has sent her report as follows in vide Rc.9637/2025/ B3/ dated 11.3.2026 (R.S.No.224/11)

Sl.No.	Name of 2c pattadar	Details of trees	Existing trees	Remarks
21	W.R.Ramachandra Rao His Date of Death:	Iluppai 128 Tamarind 80 Mango 07 Vila 24	Iluppai - 08 Tamarind 30 (Bid,med.small) Vila 01	2-c pattadar is no more. Due to several decades, trees have perished and fallen due to cyclone, flood etc.

It is further submitted that entries in the 2-c patta Register has not been updated. It is submitted that the original 2-c pattadar is no more. It is further submitted that no one has applied for fresh 2-C patta. It is further submitted that grant of 2-c patta is only for a limited purpose of enjoying the usufructs and it will not confer any right of ownership for the government poramboke land. It is submitted that the Hon'ble High Court held as follows in W.P. (MD) No.5423 of 2025 Dated 28.2.2025.

5. After considering the submissions made, it is clear that the petitioner holds only 2C Patta for the subject land, for the limited purpose. It is pertinent to note that 2C Patta does not confer full ownership of the land. The land in question is classified as government land and hence, the petitioner does not have the authority to challenge the use of the land for public purpose

Page No.4.

Corrections: Nil

Block Development Officer (B.Pts)

Thiruvudaimaruthur

24.3.26

--5--

It is submitted that aforesaid, the Number of trees to be removed from the project site is very less in Number i.e. sixteen trees as mentioned above. It is submitted awaiting permission from the District Level Green Committee, necessary administrative sanction has been accorded by the 1st respondent vide proceedings in Re.No. 6574/2025/ A2/ dated 25.9.2025, for the execution of the project in the above land in RS.No.224/11 of Sembiyavarambal village in Kumbakonam Taluk. It is submitted that consequent on the issue of work order, the execution work has been started and the work is in basement level. It is however submitted No tree has been cut down in the above land. It is submitted that all shrubs and herbs have been removed. While the matter stood thus, the petitioner has filed this Original application.

5. Regarding the averments in para 3 of the affidavit of the applicant, it is submitted that it is not correct to say that the petitioner is solely depending the micro climate balance maintained by the said trees. But the petitioner's contribution is nothing in this aspect. It is submitted that the main object of the mini sports stadiums announced by Deputy CM Udhayanidhi Stalin is to boost grassroots sports infrastructure, nurturing local talent in both rural and urban areas by providing modern facilities for games like athletics, football, basketball, volleyball, and kabaddi. These ₹3 crore, 44-constituencies with an aim to promote physical fitness and create a "culture of sports" throughout Tamil Nadu. It is however submitted that the environment aspect would also be kept in mind while executing the project and that more than double the Number trees will be planted in the vacant area of the same land.

6. Regarding the averments in para 4 of the affidavit of the applicant, it is submitted that the applicant has made false and exaggerated allegation as if 100 fully grown trees have been proposed to be removed from the project site. It is submitted that as per the report of the Tashsildar, Kumbakonam based on the report of the field officer i.e. Village Administrative Officer, concerned there are only 68 trees in total which includes small teak wood trees out of which only sixteen trees has been proposed to be removed from the project site. It is submitted that the respondent authorities will initiate action to plant more than double Number of trees to compensate the trees proposed to be removed.

Page No.5.

Corrections: Nil

[Handwritten Signature]
24/9/25
Block Development Officer (B.Pis)
Thiruvaimaruthur

[Handwritten Signature]
24.9.25

7. Regarding the averments in para 5 of the affidavit of the applicant, it is submitted that the construction (plinth area) of the proposed construction of mini stadium is only 14998.19 Sq.Mr and hence there is no need to obtain environmental clearance from State Level Environment Impact Assessment Authority vide clarification issued by the Government of India in Office Memorandum dated 05.05.2022.

8. Regarding the averments in para 6 of the affidavit of the applicant, it is submitted that as stated in para 7 above, there is no need to obtained environmental clearance from the State Level Environmental Impact Assessment authority since the floor area of construction is only 14998.19 Sq. Mr. as per the clarification issued by the Government of India. It is however submitted that the District Level Green committee would be obtained before the execution of further project. It is submitted that the Government of Tamil Nadu have issued certain guidelines in G.O.Ms.No.13 Environment Climate Change and Forest Department dated 11.01.2023 for the effective implementation of Green Tamil Nadu Mission.

9. Regarding the averments in para 7 of the affidavit of the applicant, it is submitted that the total project area is only 27680 Sq.Mr. with a construction (plinth) area of 14998.19 Sq.Mr. has been proposed for the formation of Mini stadium. It is submitted that the total extent of 3.58.0 hec. is not proposed for this project as alleged by the applicant.

10. Regarding the averments in para 8 and 9 of the applicant, it is submitted that the applicant repeatedly stated that Environmental Clearance has not been obtained from the State Level Environmental Impact Assessment authority. It is submitted that as stated supra , the Government of India has issued guidelines in Office Memorandum dated 05.05.2022 that such a clearance is need only if the construction area excess 20000 square meter. Hence this contention of the applicant is baseless.

11. Regarding the averments in para 10 to 13 of the applicant, it is submitted that the applicant has made flimsy and baseless allegations against the official respondents. It is submitted that in fact No tree i.e. Tamarind tree has been cut down in RS.No.224/11. We Need Green Committee Clearance.

12. Regarding the averments in para 14 of the applicant, it is submitted that the contention of the applicant stating that "continued cutting of heritage trees is utter faslse and baseless one.

Page No.6.

Corrections: Nil

Block Development Officer (B.Pts)
Thiruvaidaimaruthur

24.9.23

13. Regarding the averments in para 15 of the affidavit of the applicant, it is submitted that Section 134 of Tamil Nadu Panchayat Act 1994 reads as follows:-

134. Village Panchayat to regulate the use of certain porambokes in ryotwari tracts.

(1) The provisions of this section shall apply only in ryotwari tracts.

(2) The following porambokes namely, grazing grounds, threshing floors, burning and burial-grounds, cattle-stands, cart-stands and topes shall vest in the Village Panchayat, and the Village Panchayat shall have power, subject to such restrictions and control [as may be prescribed] [See Rules issued in G.O. Ms. No. 317, Rural Development (C4), dated 6th December 2000 and published in Part III, section 1(a'), of the Tamil Nadu Government Gazette Extraordinary, dated 7th December 1999.] to regulate the use of such porambokes, provided the porambokes are at the disposal of the Government.

(3) The Collector, after consulting the Village Panchayat, may, by notifications, exclude from the operation of this Act, any poramboke referred to in subsection (2), and may also modify or cancel such notification.

(4) The Village Panchayat shall also have power, subject to [such restrictions] [See Rules issued in G.O. Ms. No. 317, Rural Development (C4), dated 6th December 2000 and published in Part III, section 1(a'), of the Tamil Nadu Government Gazette Extraordinary, dated 7th December 1999.] and control as may be prescribed, to regulate the use of any other poramboke which is at the disposal of the Government, if the Village Panchayat is authorised in that behalf by an order of the Government.

(5) The Village Panchayat may, subject to such restrictions and control as may be prescribed, plant trees on any poramboke, the use of which is regulated by it under sub-section (2) or sub-section (4).

Hence the powers of utilization, disposal, withdrawal of such vesting of the Thope poramboke is within the powers of local body and the Inspector of Panchayat i.e. District Collector.

Page No.7

Corrections: Nil

Block Development Officer (B.PTs)
Thiruvaidimaruthur
24/3/20

It is further submitted that as at present, there is no elected President of the Village Panchayast and the powers are vested to the Special Officer/ Block Development Officer concerned. It is submitted the proposal for the formation of Mini sports stadium has been initiated by the Block Development Officer, Thiruvaidaimarudur and necessary administrative sanction has been accorded by the District Collector / Inspector of Panchayat for the execution of the project.

14. Regarding the averments in ground 1 and 2 of the affidavit of the applicant, it is submitted that the crux of the matter is that whether it is just and proper to cut certain trees in the land in RS.No.224/11 of Sembivarambal village which is classified as Thoppu Poramboke for the purpose of setting up of Mini sports stadium and it would affect the environmental atmosphere. It is submitted that there is no justification for the fearness on the part of the applicant for the following reasons:

(i) that the land in RS.No.224/11 classified as Thoppu poramboke in Sembivarambal village, Kumbakonam Taluk is vested to the local body and the powers for its withdrawal, utilization and disposal is delegated to the local body and the District Collector under the statutory provisions of Section 134 of Tamil Nadu Panchayat Act 1994.

(ii) that out of the total extent of 3.58.0 hec. An extent of 2.76.80 hec. has been proposed for the construction of Mini sports stadium since there is no other suitable government land in the villages within Thiruvaidaimarudur Assembly and even acquisition of private land is not possible since major area of lands are under wet crop cultivation.

(iii) that out of 68 trees including 20 Teak wood small trees planted by the local body under Social Forestry Scheme, only 16 Tamarind tree (Big tree 7, medium tree 6 and small tree 3) has been proposed to be removed from the project site. Hence this will affect seriously in environmental aspect. Green Committee Approval is granted.

(iv) In so far as Environmental clearance is concerned the construction area (plinth area) is only 14998.19 Sq.Mr. and hence no clearance from State Environmental Assessment Authority is required, in the view of guidelines issued by the Government of India in Office Memorandum Dated 5th May 2022 which prescribed 20000 Sq.Mr. of built up area require such clearance.

Page No.8.

Corrections: Nil

Block Development Officer (B.Pts)
Thiruvaidaimaruthur

24.3.2026

(v) It is submitted that the Government of Tamil Nadu have already issued certain guidelines in G.O.(Ms)No. 13 Environment Climate Change Department dated 11.01.2023 for granting permission to cut the live trees. It is submitted that the proposal sent by the Block Development Officer is under consideration and such clearance will be issued by the District Level Green Committee, after the judgment of the Hon'ble Green Tribunal Court (O.A.No270/2025), for the removal of 16 trees at the project site.

(vi) It is submitted that with a view to compensate the No. of trees proposed to be removed, more than double the number of trees will be planted by the local body in the vacant area in the same site under Social Forestry Scheme.

(vii) Awaiting permission from the District Level Green committee, No tree has so far been removed from the site and only bushes and Prosopis julifloras were cleared.

In view of the above facts and circumstances of this case, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss this application and thus render justice.

Solemnly affirmed at
Thanjavur
on this 24th day of March
2026 and
signed in my presence.

Block Development Officer (B.P).
Thiruvaidaimarudur Block

[Handwritten signature]
24/3/26

Before Me
Mokanna Tamilmozhi
(4437/2024)
No. A, Law officers chambers,
Madras High Court, ch-104



ABSTRACT

Sports Development Authority of Tamil Nadu – Establishment of Mini Stadium in the 44 assembly constituencies (Phase-III) – Administrative sanction and Financial sanction – Orders – Issued.

YOUTH WELFARE AND SPORTS DEVELOPMENT (S2) DEPARTMENT

G.O.(Ms) No.82

Dated 23.07.2025

விசுவாச, ஆடி-07,

திருவள்ளூர் ஆண்டு 2056

Read:

1. G.O.Ms.No.28, Youth Welfare and Sports Development (S2) Department, Dated 10.04.2023.
2. G.O.Ms.No.75, Youth Welfare and Sports Development (S2) Department, Dated: 16.12.2024.
3. G.O.Ms.No.77, Youth Welfare and Sports Development (S2) Department, Dated: 19.12.2024
4. G.O.Ms.No.04, Youth Welfare and Sports Development (S2) Department, Dated: 11.01.2025.
5. G.O.Ms.No.50, Youth Welfare and Sports Development (S2) Department, Dated 09.05.2025.
6. From the Member Secretary, Sports Development Authority of Tamil Nadu letter Rc.No.483224/SI.1/2025, Dated 29.04.2025.

ORDER:

During the Budget Speech for the year 2021-2022, the then Hon'ble Minister for Finance and Human Resources Management on 13.08.2021, on the floor of Legislative Assembly stated as follows:-

"Mini Stadia at a cost of Rs.3.00 crore each will be established in all Assembly Constituencies of the State where such sporting facilities are not currently available. The Hon'ble Members of the Legislative Assembly will be encouraged to contribute to these projects from the MLA Constituency Development Scheme."

2. In the Government Order first read above, the Government have accorded the administrative sanction for a sum of Rs.30.00 crore and financial sanction for a sum of Rs.25.00 crore (Rs.2.50 crore each) in the year 2023-2024 for the establishment of Mini Stadium in the following 10 places of Tamil Nadu:-

Sl. No.	District	Assembly Constituency	Place
1.	Chennai	Kolathur	-
2.		Chepauk	-

Sl. No.	District	Assembly Constituency	Place
3.	Tirupathur	Vaniyambadi	Nimmiyambattu
4.	Tirupur	Kangeyam	Veeranampalayam
5.	Madurai	Solavandhan	Chinnailandhaikulam
6.	Tiruchirapalli	Thiruverumbur	Navalpattu
7.	Thoothukudi	Srivaikundam	Srimoolakarai
8.	Kanyakumari	Padmanabapuram	Kalladimamoodu
9.	Pudukkottai	Alangudi	Thiruvarankulam
10.	Sivagangai	Karaikudi	Kazhanivasal

Further, the Member Secretary, Sports Development Authority of Tamil Nadu is requested to mobilize the remaining amount Rs.5.00 crore (each Rs.50.00 lakh) from the respective assembly constituencies MLA CDS funds for the establishment of said Mini Stadia.

3. During the Budget Session for the year 2024-25 on the floor of Legislative Assembly, the then Hon'ble Minister for Youth Welfare and Sports Development, now Hon'ble Deputy Chief Minister among other things, has announced as follows:-

"The Chief Minister's mini sports stadia will be set up in the following 22 assembly constituencies viz Thiruverumpur, Mannargudi, Uthramerur, Usilampatti, Mettur, Kilpennathur, Kalasapakkam, Dharapuram, Pennagaram, Kilvelur, Senthamangalam, Tambaram, Kurinchipadi, Salem-Athur, Kumbakonam, Melur, Oddanchatram, Dindigul-Athur, Kulachal, Modakurichi, Panruti and Ramanathapuram at an estimated cost of Rs 66.00 crore".

4. In the Government Order second read above, the Government have accorded Administrative Sanction for a sum of Rs.48,00,00,000/- for the establishment of Mini Stadium in the following 16 Assembly Constituencies:-

Sl. No.	District	Assembly Constituency
1.	Kancheepuram	Uthramerur
2.	Salem	Mettur
3.	Thiruvannamalai	Kilpennathur
4.	Thiruvannamalai	Kalasapakkam
5.	Nagapattinam	Keelvelur
6.	Tiruppur	Dharapuram
7.	Namakkal	Sendhamangalam
8.	Chengalpattu	Tambaram
9.	Cuddalore	Kurinchipadi
10.	Thanjavur	Kumbakonam
11.	Dharmapuri	Pennagaram
12.	Madurai	Usilampatti
13.	Dindigul	Athoor
14.	Dindigul	Oddanchatram
15.	Madurai	Melur
16.	Salem	Attur

Further, the Member Secretary, Sports Development Authority of Tamil Nadu is requested to mobilize the remaining amount Rs.8.00 crore (each Rs.50.00 lakh) from the respective Assembly constituencies MLA CDS funds for the establishment of said mini stadia.

5. In the Government Order third read above, the Government have accorded an Administrative Sanction for a sum of Rs.6,00,00,000/- for the establishment of Mini Stadium in the following Assembly Constituencies:-

Sl. No.	District	Assembly Constituency
1.	Erode	Modakuruchi
2.	Ramanathapuram	Ramanathapuram

Further, the Member Secretary, Sports Development Authority of Tamil Nadu is directed to mobilize the amount of Rs.1,00,00,000/- (each Rs.50.00 lakh) from the respective Assembly constituencies MLA CDS funds for the establishment of said mini stadia.

6. In the Government Order fourth read above, the Government have accorded permission to utilise the funds for a sum of Rs.2,63,00,000/- (Rs.2.50 crore – Financial Sanction & Rs.13.00 lakh – MLA CDS funds), as already sanctioned in G.O.(Ms). No.28, Youth Welfare and Sports Development (S2) Department, Dated 10.04.2023 for the construction of Jallikattu Arena at Sooriyur Village, Tiruverumbur Assembly Constituency, Tiruchirappalli District instead of a Mini Stadium at Tiruverumbur Assembly Constituency in Tiruchirappalli District.

7. In the Government Order fifth read above, the Government have accorded administrative sanction for a sum of Rs.3,00,00,000/- and financial sanction for a sum of Rs.2,50,00,000/- in the year 2025-2026 for the establishment of Mini Stadium with two storied Administrative Block (4250 sq.ft) at Kadampuliyur village in Panruti Assembly Constituency, Cuddalore District.

8. During the budget session in the year 2025-2026, in the floor of the Legislative Assembly, the Hon'ble Deputy Chief Minister among other things has announced that "Chief Minister's Mini Stadia will be established in 40 assembly constituencies in the State at a cost of Rs 120.00 crore."

9. In the letter sixth read above, the Member Secretary, Sports Development Authority of Tamil Nadu has stated that, the proposed Chief Minister's Mini Stadium include following provisions:-

- i) 400 mt 8 lane earthen Athletic track with kerbs wall
- ii) Admin Block with Gym
- iii) Gallery with changing room.
- iv) Basket ball court with post
- v) Volleyball court with post
- vi) Kho-Kho court
- vii) Box cricket / Futsal

10. He has added that, the detailed estimate is prepared for one such facility at Rasipuram Assembly Constituency in Namakkal District, which will be same model in all 44 Assembly Constituencies. By creating this Futsal / Box

cricket in these arenas, games such as futsal¹³ and box cricket will be conducted. This initiative will generate additional revenue for the Sports Development Authority of Tamil Nadu and keep in maintenance of these Mini Stadia. Based on the above, the total cost for the proposed Chief Minister's Mini Stadia for 44 Assembly Constituencies are as follows:-

Sl. No.	Name of the Work	Estimate amount (Rs.in crore)
1	Construction of Chief Minister's Mini Stadium at Bargoor Assembly Constituency in Krishnagiri District.	3.50
2	Construction of Chief Minister's Mini Stadium at Thali Assembly Constituency in Krishnagiri District.	3.50
3	Construction of Chief Minister's Mini Stadium at Aranthangi Assembly Constituency in Pudukottai District.	3.50
4	Construction of Chief Minister's Mini Stadium at Thirumayam Assembly Constituency in Pudukottai District.	3.50
5	Construction of Chief Minister's Mini Stadium at Peravoorani Assembly Constituency in Thanjavur District.	3.50
6	Construction of Chief Minister's Mini Stadium at Thiruvaiyaru Assembly Constituency in Thanjavur District.	3.50
7	Construction of Chief Minister's Mini Stadium at Thiruvidaimaruthur Assembly Constituency in Thanjavur District.	3.50
8	Construction of Chief Minister's Mini Stadium at Orathanadu Assembly Constituency in Thanjavur District.	3.50
9	Construction of Chief Minister's Mini Stadium at Cumbam Assembly Constituency in Theni District.	3.50
10	Construction of Chief Minister's Mini Stadium at Kinathukadavu Assembly Constituency in Coimbatore District.	3.50
11	Construction of Chief Minister's Mini Stadium at Pollachi Assembly Constituency in Coimbatore District.	3.50
12	Construction of Chief Minister's Mini Stadium at Kudiyatham Assembly Constituency in Vellore District.	3.50
13	Construction of Chief Minister's Mini Stadium at Manaparai Assembly Constituency in Trichy District.	3.50
14	Construction of Chief Minister's Mini Stadium at Gengi Assembly Constituency in Villupuram District.	3.50
15	Construction of Chief Minister's Mini Stadium at Thindivanam Assembly Constituency in Villupuram District.	3.50
16	Construction of Chief Minister's Mini Stadium at Thirukovilur Assembly Constituency in Villupuram District.	3.50
17	Construction of Chief Minister's Mini Stadium at Poonamallee Assembly Constituency in Tiruvallur District.	3.50
18	Construction of Chief Minister's Mini Stadium at Ponneri Assembly Constituency in Tiruvallur District.	3.50
19	Construction of Chief Minister's Mini Stadium at Gummidipoondi Assembly Constituency in Tiruvallur District.	3.50
20	Construction of Chief Minister's Mini Stadium at Maduravoyal Assembly Constituency in Chennai District.	3.50
21	Construction of Chief Minister's Mini Stadium at Thiru.vi.ka Nagar Assembly Constituency in Chennai District.	3.50
22	Construction of Chief Minister's Mini Stadium at Perambur Assembly Constituency in Chennai District.	3.50

Sl. No.	Name of the Work	Estimate amount (Rs.in crore)
23	Construction of Chief Minister's Mini Stadium at Kattumannarkovil Assembly Constituency in Cuddalore District.	3.50
24	Construction of Chief Minister's Mini Stadium at Aruppukottai Assembly Constituency in Virudhunagar District.	3.50
25	Construction of Chief Minister's Mini Stadium at Rajapalayam Assembly Constituency in Virudhunagar District.	3.50
26	Construction of Chief Minister's Mini Stadium at Tiruchuli Assembly Constituency in Virudhunagar District.	3.50
27	Construction of Chief Minister's Mini Stadium at Alandur Assembly Constituency in Kancheepuram District.	3.50
28	Construction of Chief Minister's Mini Stadium at Sriperumbuthur Assembly Constituency in Kancheepuram District.	3.50
29	Construction of Chief Minister's Mini Stadium at Erode West Assembly Constituency in Erode District.	3.50
30	Construction of Chief Minister's Mini Stadium at Thiruchengodu Assembly Constituency in Namakkal District.	3.50
31	Construction of Chief Minister's Mini Stadium at Rasipuram Assembly Constituency in Namakkal District.	3.50
32	Construction of Chief Minister's Mini Stadium at Nannilam Assembly Constituency in Thiruvarur District.	3.50
33	Construction of Chief Minister's Mini Stadium at Thiruthuraiipoondi Assembly Constituency in Thiruvarur District.	3.50
34	Construction of Chief Minister's Mini Stadium at Manamadurai Assembly Constituency in Sivagangai District.	3.50
35	Construction of Chief Minister's Mini Stadium at Madurai (East) Assembly Constituency in Madurai District.	3.50
36	Construction of Chief Minister's Mini Stadium at Kulithalai Assembly Constituency in Karur District.	3.50
37	Construction of Chief Minister's Mini Stadium at Madhuranthagam Assembly Constituency in Chengalpattu District.	3.50
38	Construction of Chief Minister's Mini Stadium at Vedachandur Assembly Constituency in Dindigul District.	3.50
39	Construction of Chief Minister's Mini Stadium at Killiyur Assembly Constituency in Kanniyakumari District.	3.50
40	Construction of Chief Minister's Mini Stadium at Sankagiri Assembly Constituency in Salem District.	3.50
41	Construction of Chief Minister's Mini Stadium at Edapadi Assembly Constituency in Salem District.	3.50
42	Construction of Chief Minister's Mini Stadium at Madurai (West) Assembly Constituency in Madurai District.	3.50
43	Construction of Chief Minister's Mini Stadium at Kovilpatti Assembly Constituency in Thoothukudi District.	3.50
44	Construction of Chief Minister's Mini Stadium at Kantharvakottai Assembly Constituency in Pudukottai District.	3.50
Total Rs. in crore		154.00

This estimate has been prepared by adopting ¹⁵ current Public Works Department Schedule of rates and local market rates ¹⁵ for the year 2024-2025.

11. The Member Secretary, Sports Development Authority of Tamil Nadu has requested the Government to accord Administrative and Financial Sanction for a sum of Rs.154,00,00,000/- for the Establishment of Chief Minister's Mini Stadium for 44 Assembly Constituencies (Phase-III).

12. The Government, after careful examination, have decided to accept the proposal of the Member Secretary, Sports Development Authority of Tamil Nadu and to accord administrative sanction for a sum of Rs.132,00,00,000/- (Rupees One hundred and thirty two crore only) and financial sanction for a sum of Rs.110,00,00,000/- (Rupees One hundred and ten Crore only) (Rs.2.50 crore each) in the year 2025-2026 for the establishment of 44 Mini Stadium in the following 44 Assembly Constituencies in Tamil Nadu and order accordingly. The Member Secretary, Sports Development Authority of Tamil Nadu is requested to mobilize the remaining amount Rs.22.00 crore (each Rs.50.00 lakh) from the MLA CDS funds of respective Legislative Assembly Constituencies for the establishment of Mini stadium and also to implement this project through the concerned District Rural Development Agencies (DRDAs) chaired by the District Collectors which will help in more local involvement, better supervision and mobilization of additional resources also using the District Rural Development Agency (DRDA) engineering wing:-

Sl. No.	District	Assembly Constituency
1	Krishnagiri	Bargoor
2	Krishnagiri	Thali
3	Pudukottai	Aranthangi
4	Pudukottai	Thirumayam
5	Thanjavur	Peravoorani
6	Thanjavur	Thiruvaiyaru
7	Thanjavur	Thiruvaidaimaruthur
8	Thanjavur	Orathanadu
9	Theni	Cumbam
10	Coimbatore	Kinathukadavu
11	Coimbatore	Pollachi
12	Vellore	Kudiyatham
13	Trichy	Manaparai
14	Villupuram	Gengi
15	Villupuram	Thindivanam
16	Villupuram	Thirukovilur
17	Tiruvallur	Poonamallee
18	Tiruvallur	Ponneri
19	Tiruvallur	Gummidipoondi
20	Chennai	Maduravoyal
21	Chennai	Thiru.vi.ka Nagar
22	Chennai	Perambur
23	Cuddalore	Kattumannarkovil
24	Virudhunagar	Aruppukottai
25	Virudhunagar	Rajapalayam
26	Virudhunagar	Tiruchuli
27	Kancheepuram	Alandur

Sl. No.	District	Assembly Constituency
28	Kancheepuram	Sriperumbuthur
29	Erode	Erode West
30	Namakkal	Thiruchengodu
31	Namakkal	Rasipuram
32	Thiruvarur	Nannilam
33	Thiruvarur	Thiruthuraiipoondi
34	Sivagangai	Manamadurai
35	Madurai	Madurai (East)
36	Karur	Kulithalai
37	Chengalpattu	Madhuranthagam
38	Dindigul	Vedachandur
39	Kanniyakumari	Killiyur
40	Salem	Sankagiri
41	Salem	Edapadi
42	Madurai	Madurai (West)
43	Thoothukudi	Kovilpatti
44	Pudukottai	Kantharvakottai

13. The expenditure sanctioned in para-12 above shall be debited under the following new head of account:-

"2204-00 Sports and Youth Services – 104 Sports and Games- State's Expenditure– BB Creation of Stadia and Sports Infrastructure – 309 Grants –in–Aid – 02 Grants for Creation of Capital Assets".

(IFHRMS DPC: 2204 00 104 BB 309 02)

14. The expenditure sanctioned in para-12 above shall not be paid in cash but shall be credited into the following Head of account:-

"K Deposits and Advances (B) Deposits not bearing interest – 8443 00 Civil Deposits – 800 Other Deposits – CH Deposits of Tamil Nadu Sports Development Authority – 801 Receipts – 02 Not Bearing interest / 802 Outgo – 02 Not Bearing Interest".

(IFHRMS DPC 8443 00 800 CH 801 02) – (Receipts)

(IFHRMS DPC 8443 00 800 CH 802 02) – (Outgo)

15. The expenditure sanctioned in para-12 above shall constitute an item of "New Instrument of Service". The approval of the legislature shall be obtained in due course. Pending approval of Legislature, the expenditure may be initially met by drawal of an advance from the contingency fund. The Member Secretary, Sports Development Authority of Tamil Nadu is directed to calculate the actual amount required for the period upto next Supplementary Estimates and apply for sanction of the same as advance from the Contingency Fund to Finance (BG-I) Department directly in Form 'A' appended to the Contingency Fund Rules, 1963 along with a copy of this order. Orders for sanction of an advance from Contingency Fund will be issued from Finance (BG-I) Department. The Member Secretary, Sports Development Authority of Tamil Nadu shall also send necessary draft explanatory notes for inclusion of this expenditure in the Supplementary Estimates for the year 2025-2026 to the Government in Finance (Edn-I / BG-I) Department at an appropriate time without fail.

16. The Member Secretary, Sports Development Authority of Tamil Nadu is directed to prepare an adjustment bill for effecting the above transfer and present it to the Pay and Accounts Officer, Secretariat, Chennai – 9, through the Under Secretary (II) to Government, Youth Welfare and Sports Development Department, Chennai during the year 2025-2026.

17. This order issues with the concurrence of the Finance Department through E-office e-file No.1461/Fin(Edn-I)/2025, dated 22.07.2025 with Additional Sanction Ledger No. 2025070851.

(BY ORDER OF THE GOVERNOR)

**ATULYA MISRA
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

To

The Member Secretary,
Sports Development Authority of Tamil Nadu, Chennai-03.
The Principal Accountant-General (A&E), Chennai-18.
The Pay and Accounts Officer, Secretariat, Chennai-9.
The Resident Audit Officer, Secretariat, Chennai-9.

Copy to

The Office of the Hon'ble Chief Minister, Secretariat, Chennai -9.
The Office of the Hon'ble Deputy Chief Minister, Secretariat, Chennai – 9.
The Personal Assistant to Hon'ble Minister for Finance &
Environment Climate Change, Secretariat, Chennai – 9.
The Personal Assistant to Hon'ble Minister for Rural Development,
Secretariat, Chennai – 9.
The Finance (Edn-I /BG-I/BG-II/W&M-I) Department,
Secretariat, Chennai-9.
The Rural Development & Panchayat Raj Department,
Secretariat, Chennai – 9.
The Private Secretary to Additional Chief Secretary to
Government, Youth Welfare and Sports Development
Department, Secretariat, Chennai-9.
The Deputy Secretary / Under Secretary (I&II) to Government,
Youth Welfare and Sports Development Department,
Secretariat, Chennai-9.
District Collectors concerned (Through SDAT).
District Rural Development Agencies (DRDAs) concerned
(Through SDAT).
Stock File / Spare Copy.

//FORWARDED / BY ORDER//

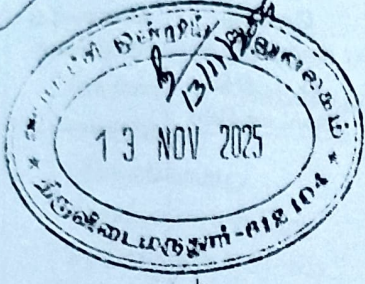
SECTION OFFICER

தஞ்சாவூர் மாவட்ட ஆட்சியர் மற்றும் மாவட்ட உறுக வளர்ச்சி முகமை தலைவர் அவர்களின் செயல்முறைகள்

பிறப்பிப்பவர் - திருமதி.பா.பிரியங்கா, இ.ஆ.ப.,

ந.க.எண்.6574/2025/அ2

நாள்.25.09.2025



பொருள் - தமிழ்நாடு விளையாட்டு மேம்பாட்டு ஆணையம் (SDAT) மற்றும் 2025- 2026 - சட்டமன்ற உறுப்பினர் உள்ளூர் தொகுதி மேம்பாட்டு திட்டம் - மாவட்ட உறுக வளர்ச்சி முகமை, தஞ்சாவூர் - திருவிடைமருதூர், பேராவூரணி, ஓரத்தநாடு மற்றும் திருவையாறு சட்டமன்ற தொகுதியில் முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்திட நிர்வாக அனுமதி வழங்கப்பட்டது - திருந்திய நிர்வாக அனுமதி வழங்கி ஆணையிடப்படுகிறது.

படிக்கப் பட்டவை - 1.மாவட்ட ஆட்சியர் மற்றும் தலைவர், மாவட்ட உறுக வளர்ச்சி முகமை, தஞ்சாவூர் அவர்களின் செயல்முறை ந.க.எண்.6574/2025/அ2, நாள். 04.09.2025, 18.09.2025 மற்றும் 24.09.2025.
2.ஆணையர், உறுக வளர்ச்சி மற்றும் உறுகாட்சித் துறை அவர்களின் கடித எண்.8297/2025/CDS-21 நாள்.24.09.2025
3.இதர தொடர்புடைய ஆவணங்கள்.

ஆணை

மாண்புமிகு தமிழ்நாடு துணை முதலமைச்சர் அவர்களால் 2025- 2026 ஆம் ஆண்டிற்கான சட்டமன்ற பட்ஜெட் கூட்ட தொடரின் மானியக் கோரிக்கையின் அறிவிப்பில் மாநிலத்தில் உள்ள 44 சட்டமன்ற தொகுதியில் முதலமைச்சர் சிறு விளையாட்டரங்கங்கள் (தலா 3 கோடி மதிப்பீட்டில்) அமைக்கப்படும் என அறிவிக்கப்பட்டது.

இதனைத் தொடர்ந்து, மாண்புமிகு திருவிடைமருதூர், பேராவூரணி, ஓரத்தநாடு மற்றும் திருவையாறு சட்டமன்ற உறுப்பினர்களின் பரிந்துரைகளின் அடிப்படையில் திருவிடைமருதூர், பேராவூரணி, ஓரத்தநாடு மற்றும் திருவையாறு சட்டமன்ற தொகுதிகளில் பார்வை 1-ல் காணும் செயலாணைகளின் வழி முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்திட நிர்வாக அனுமதி வழங்கப்பட்டது.

மேற்கண்டவாறு நிர்வாக அனுமதி வழங்கப்பட்ட பணிகளுக்கு, சிறு விளையாட்டரங்கத்திற்கான 7 பணிக்கூறுகளின் விவரத்துடன் (7 Components of the Mini Stadium) நிர்வாக அனுமதி வழங்கப்பட வேண்டும் என பார்வை 2-ல் காணும் உறுக வளர்ச்சி மற்றும் உறுகாட்சித் துறை ஆணையர் அவர்களின் கடிதம் வழி தெரிவிக்கப்பட்டுள்ளது. மேலும், திருவையாறு சட்டமன்ற தொகுதிக்கு நிர்வாக அனுமதி வழங்கப்பட்ட பணிக்கு சர்வே எண்.532-க்கு பதிலாக சர்வே எண்.531-ல் பணியை மேற்கொள்ளவும், திருவிடைமருதூர் சட்டமன்ற தொகுதிக்கு நிர்வாக அனுமதி வழங்கப்பட்ட பணிக்கு தேப்பெருமாநல்லூர் உறுகாட்சி, சர்வே எண்.249/2 & 250/15-க்கு பதிலாக செம்பியவரம்பல் உறுகாட்சி சர்வே எண்.224-11 (3.58 ஹெக்டேர்)-ல் பணியை மேற்கொள்ளவும் மாற்று இடம் தேர்வு செய்யப்பட்டுள்ளது.

அட்டவணை - (திருந்திய நிர்வாக அனுமதி வழங்கப்படும் பணிகள் விபரம்)

வ. எண்	பணியின் பெயர்	மதிப்பீட்டு தொகை இலட்சத்தில்	அரசு ஒதுக்கீடுத் தொகை (SDAT) இலட்சத்தில்	சட்டமன்ற உறுப்பினர் தொகுதி மேம்பாட்டுத் திட்ட நிதி (இலட்சத்தில்)	செயலாக்க அலுவலர்
1	Construction of Chief Minister's Mini Stadium at Thruvidaimarudur Assembly constituency (செம்பியவரம்பல் ஊராட்சி, சர்வே எண்.224-11) (3.58 ஹெக்டேர்) Components of Mini Stadium: i. Admin Block with Gym ii. 400 mt 8 lane earthen Athletic tract with kerbs wall iii. Gallery with changing room iv. Basket ball court with post v. Volleyball court with post vi. Kho-Kho court vii. Box cricket / Futsal	300.00	250.00	50.00	
2	Construction of Chief Minister's Mini Stadium at Peravurani Assembly constituency (பேராவூரணி அரசு ஆண்கள் மேல்நிலைப்பள்ளி விளையாட்டு மைதானம், சர்வே எண்.1/1B&2/3) Components of Mini Stadium: i. Admin Block with Gym ii. 400 mt 8 lane earthen Athletic tract with kerbs wall iii. Gallery with changing room iv. Basket ball court with post v. Volleyball court with post vi. Kho-Kho court vii. Box cricket / Futsal	300.00	250.00	50.00	திட்ட இயக்குநர்/ இணை இயக்குநர், மாவட்ட ஊரக வளர்ச்சி முகமை, தஞ்சாவூர்
3	Construction of Chief Minister's Mini Stadium at Orathanadu Assembly constituency (ஓரத்தநாடு அரசு ஆண்கள் மேல்நிலைப்பள்ளி மைதானம்) சர்வே எண்.131/2 & 132/2A Components of Mini Stadium: i. Admin Block with Gym ii. 400 mt 8 lane earthen Athletic tract with kerbs wall iii. Gallery with changing room iv. Basket ball court with post v. Volleyball court with post vi. Kho-Kho court vii. Box cricket / Futsal	300.00	250.00	50.00	

வ. எண்	பணியின் பெயர்	மதிப்பீட்டு தொகை இலட்சத்தில்	அரசு ஒதுக்கீடுத் தொகை (SDAT) இலட்சத்தில்	சட்டமன்ற உறுப்பினர் தொகுதி மேம்பாட்டுத் திட்ட நிதி (இலட்சத்தில்)	செயலாக்க அலுவலர்
4	Construction of Chief Minister's Mini Stadium at Thiruvaiyaru Assembly constituency (திருவையாறு வட்டாரம் வெங்கடசமுத்திரம் ஊராட்சி சர்வே எண்.531-ல்) Components of Mini Stadium: i. Admin Block with Gym ii. 400 mt 8 lane earthen Athletic tract with kerbs wall iii. Gallery with changing room iv. Basket ball court with post v. Volleyball court with post vi. Kho-Kho court vii. Box cricket / Futsal	300.00	250.00	50.00	திட்ட இயக்குநர்/இணை இயக்குநர், மாவட்ட ஊரக வளர்ச்சி முகமை, தஞ்சாவூர்
	கூடுதல்	1200.00	1000.00	200.00	

எனவே, இளைஞர் நலன் மற்றும் விளையாட்டு மேம்பாட்டுத் துறை நிதி 1000.00 இலட்சம் மற்றும் 2025-26 ஆம் ஆண்டு திருவிடைமருதூர், பேராவூரணி, ஓரத்தநாடு மற்றும் திருவையாறு சட்டமன்ற உறுப்பினர்கள் தொகுதி மேம்பாட்டுத் திட்ட நிதி 200.00 இலட்சம் கூடுதல் 12,00,00,000/- (ரூபாய் பன்னிரண்டு கோடி மட்டும்) மதிப்பீட்டில் திருவிடைமருதூர், பேராவூரணி, ஓரத்தநாடு மற்றும் திருவையாறு சட்டமன்ற தொகுதிகளில் முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்திட திட்ட இயக்குநர்/இணை இயக்குநர், மாவட்ட ஊரக வளர்ச்சி முகமை, தஞ்சாவூர் அவர்களுக்கு திருந்திய நிர்வாக அனுமதி வழங்கி ஆணையிடப்படுகிறது.

நிபந்தனைகள்

1. தமிழ்நாடு ஒளிவுமறைவற்ற ஒப்பந்தப்புள்ளிகள் சட்டம் 1998 மற்றும் தமிழ்நாடு ஒளிவுமறைவற்ற ஒப்பந்தப்புள்ளி விதிகள் 2000ன் படியும், அரசின் விதிமுறைகளுக்குட்பட்டும், அரசாணை (நிலை) எண்.93, 94 நிதித்துறை நாள்.30.03.2023ன்படியும், மின்னணு ஒப்பந்தப்புள்ளிகள் (E-Tender) tenders.gov.in மூலம் பணிகளை செயல்படுத்திட வேண்டும்.
2. அரசாணை நிலை எண்.82, இளைஞர்நலன் மற்றும் விளையாட்டு மேம்பாட்டுத் துறை நாள். 23.07.2025 இல் தெரிவிக்கப்பட்டுள்ளபடி பணிகளை மேற்கொள்ள தெரிவிக்கப்படுகிறது.

- ந.க.எண்.6574/2025/அ2
3. ஆணையர். ஊரக வளர்ச்சி மற்றும் ஊராட்சித் துறை அவர்களின் கடின எண்.8297/2025/CDS-2.1 நாள்.24.09.2025-ல் வழங்கப்பட்டுள்ள அறிவுரைகளை பின்பற்றி பணிகள் மேற்கொள்ளவேண்டும்.
 4. உறுப்பினர் செயலர். தமிழ்நாடு விளையாட்டு மேம்பாட்டு ஆணையம், சென்னை அவர்களின் நே.மு.க.483224/எஸ்.ஐ.2/2025, நாள்.04.08.2025 இல் தெரிவிக்கப்பட்டுள்ளபடி பணிகளை மேற்கொள்ள தெரிவிக்கப்படுகிறது
 5. இவ்வுத்தரவு கிடைக்கப் பெற்ற 7 தினங்களுக்குள் ஒப்பந்தப்புள்ளிகள் / விலைப்புள்ளிகள் கோரப்பட வேண்டும்.
 6. டெண்டர் திறக்கப்படும் நாளிலேயே ஒப்பந்தப்புள்ளிகளுக்கான / விலைப்புள்ளிகளுக்கான ஒப்பீட்டு அறிக்கையை தயார் செய்து ஒப்பந்தப்புள்ளிகள் / விலைப்புள்ளிகள் முடிவு செய்ய வேண்டும்.
 7. ஒப்பந்தப்புள்ளிகள் / விலைப்புள்ளிகள் முடிவு செய்யப்பட்ட இரண்டு நாட்களுக்குள் ஒப்பந்தப்புள்ளிகளுக்கான / விலைப்புள்ளிகளுக்கான ஒப்புதல் அளிக்கும் அலுவலரது ஒப்பினை பெற வேண்டும்.
 8. ஒப்பந்தப்புள்ளிகளுக்கான / விலைப்புள்ளிகளுக்கான ஒப்பினை பெறப்பட்ட மறுநாள் வேலைக்கான உத்தரவு வழங்கப்பட வேண்டும்.
 9. வேலைக்கான உத்தரவு வழங்கப்பட்ட 3 தினங்களுக்குள் வேலையினை துவங்க வேண்டும்.
 10. திட்டத்தின் பெயர், வருடம், வேலையின்பெயர், மதிப்பீடு, ஒப்பந்ததாரரின் பெயர், வேலை உத்தரவு வழங்கப்பட்ட நாள் மற்றும் வேலை முடிவடையும் உத்தேசமான நாள் ஆகியவைகளை அடங்கிய பெயர் பலகையினை ஒவ்வொரு வேலை நடைபெறும் இடத்திலும் வைக்க வேண்டும்.
 11. பணியினை துவக்கும் முன்னரும் பணிநடைபெறும் பொழுதும் முழுமையான முடிவடைந்த பின்னரும் 3 நிலைகளில் வண்ணபுகைப்படங்கள் எடுத்து முன்மொழிவுடன் அனுப்பி வைக்கப்பட்ட பின்னர்தான் இறுதிபட்டியல் தொகை விடுவிக்கப்படும்.. இப்பணிகள் முடிவுற்றதும் இதற்கான பணிமுடிவறிக்கை, பயனீட்டுச் சான்று மற்றும் சேமிப்புத் தொகை உடனடியாக இவ்வலுவலகத்திற்கு சமர்ப்பிக்கப்பட வேண்டும்.
 12. சம்மந்தப்பட்ட செயலாக்க அலுவலர், பணிகளை கண்காணிப்பதுடன் பணியின் முன்னேற்றத்தினை nrd.tn.gov.in இணையதளத்தில் அவ்வப்போது பதிவு செய்ய வேண்டும். பணி முடிவு பெற்றதும் அதற்கான புகைப்படம், செலவின விவரம் மற்றும் செலவுச்சீட்டு எண்ணிவரங்கள்பதிவேற்றம் செய்யப்பட வேண்டும்.
 13. சம்மந்தப்பட்ட செயலாக்க அலுவலர் ஒவ்வொரு 5 மற்றும் 25 ஆம் தேதி வேலையின் முன்னேற்ற அறிக்கையினை இவ்வலுவலகத்திற்கு தவறாமல் அனுப்பி வைக்க வேண்டும்.
 14. இத்திட்டநிதியிலிருந்து எந்தவிதமான நிர்வாக செலவினங்களோ, பணியாளர்களுக்கான உதியமோ, பயணச் செலவினமோ, பணிகள் கண்காணிப்பதற்கான தொகையோ மேற்கொள்ளக்கூடாது.

இச்செயலாணை பெற்றுக்கொண்டதற்கு உடன் ஒப்புதல் அளிக்கப்பட வேண்டும்.

ஓம்/-பிரியங்கா.
மாவட்ட ஆட்சியர் மற்றும் தலைவர்.
மாவட்ட உரக வளர்ச்சி முகமை.
தஞ்சாவூர்.

பெறுநர் - திட்ட இயக்குநர்/ இணை இயக்குநர். மாவட்ட உரக வளர்ச்சி முகமை.
தஞ்சாவூர்

- நகல் - மாண்புமிகு உயர்கல்வித் துறை அமைச்சர் மற்றும் திருவிடைமருதூர் சட்டமன்ற உறுப்பினர் அவர்கள்
- நகல் - மாண்புமிகு பேரவூரணி சட்டமன்ற உறுப்பினர் அவர்கள்
- நகல் - மாண்புமிகு ஓரத்தநாடு சட்டமன்ற உறுப்பினர் அவர்கள்
- நகல் - மாண்புமிகு திருவையாறு சட்டமன்ற உறுப்பினர் அவர்கள்
- நகல் - ஆணையர், உரக வளர்ச்சி மற்றும் உரகாட்சித் துறை அவர்கள்
- நகல் - மாவட்ட விளையாட்டு மற்றும் இளைஞர் நலன் அலுவலர். தஞ்சாவூர்
- நகல் - உறுப்பினர் செயலர், தமிழ்நாடு விளையாட்டு மேம்பாட்டு ஆணையம்.
சென்னை-03.
- நகல் - உதவி செயற்பொறியாளர்கள். தஞ்சாவூர் உபகோட்டம், ஓரத்தநாடு உபகோட்டம்.
கும்பகோணம் உபகோட்டம் மற்றும் பேரவூரணி உபகோட்டம்
- நகல் - வட்டார வளர்ச்சி அலுவலர்கள் (வ.உ.). திருவிடைமருதூர். பேரவூரணி.
ஓரத்தநாடு மற்றும் திருவையாறு
- நகல் - அ2 பிரிவு

//உண்மை நகல் ஆணைப்படி//

தஞ்சாவூர்
கண்காணிப்பாளர்
25/1/25

25/1/25

Tamil Nadu Sports Development Authority (SDAT) and 2025–2026 MLA Local Constituency Development Scheme – Administrative sanction granted for construction of Chief Minister’s Mini Stadiums in Thiruvidadaimarudur, Peravurani, Orathanadu, and Thiruvaiyaru Assembly Constituencies – Revised administrative approval issued.

References:

1. Proceedings of the District Collector and Chairperson, DRDA, Thanjavur – Ref. No. 6574/2025/A2 dated 04.09.2025, 18.09.2025, and 24.09.2025
2. Letter from Commissioner, Rural Development and Panchayat Raj Department – Ref. No. 8297/2025/CDS-2.1 dated 24.09.2025
3. Other related documents

Order:

The Hon’ble Deputy Chief Minister of Tamil Nadu announced during the 2025–2026 Legislative Assembly Budget Session that Chief Minister’s Mini Stadiums would be constructed in 44 Assembly Constituencies across the state, each with an estimated cost of ₹3 crore.

Following recommendations from the Hon’ble MLAs of Thiruvidadaimarudur, Peravurani, Orathanadu, and Thiruvaiyaru, administrative sanction was granted for constructing mini stadiums in these constituencies.

As per the Commissioner’s letter cited above, administrative sanction is now revised to include seven components for each stadium:

- Admin Block with Gym
- 400-meter 8-lane earthen athletic track with kerb wall
- Gallery with changing room
- Basketball court with post
- Volleyball court with post
- Kho-Kho court
- Box cricket / Futsal court

Additionally:

- For Thiruvaiyaru, the site is changed from Survey No. 532 to Survey No. 531.
- For Thiruvidadaimarudur, the site is changed from Survey Nos. 249/2 & 250/15 (Thepperumanallur Panchayat) to Survey No. 224-11 (3.58 hectares) in Sembiyavarambal Panchayat.

Stadium Details Table (Revised Administrative Sanction)

S. No	Stadium Location & Description	Estimated Cost (₹ Lakhs)	SDAT Allocation	MLA Development Fund	Implementing Officer
1	Thiruvudaimarudur (Sembiyavarambal Panchayat, Survey No. 224-11)	300.00	250.00	50.00	DRDA Director/Joint Director
2	Peravurani (Govt Boys HSS Ground, Survey Nos. 1/1B & 2/3)	300.00	250.00	50.00	DRDA Director/Joint Director
3	Orathanadu (Govt Boys HSS Ground, Survey Nos. 131/2 & 132/2A)	300.00	250.00	50.00	DRDA Director/Joint Director
4	Thiruvaiyaru (Vengatasamuthiram Panchayat, Survey No. 531)	300.00	250.00	50.00	DRDA Director/Joint Director

Total Revised Estimate: ₹1200.00 lakhs

Funding: ₹1000.00 lakhs from SDAT + ₹200.00 lakhs from MLA Development Scheme

Conditions:

1. All works must follow the Tamil Nadu Transparency in Tenders Act, 1998 and Rules, 2000, and G.O. No. 93 & 94, Finance Department dated 30.03.2023. E-Tendering via tntenders.gov.in is mandatory.
2. Works must comply with G.O. No. 82, Youth Welfare and Sports Development Department dated 23.07.2025.
3. Instructions from the Commissioner, Rural Development and Panchayat Raj Department (Ref. No. 8297/2025/CDS-2.1) must be followed.
4. Instructions from the Member Secretary, SDAT (Ref. No. 483224/SI.2/2025 dated 04.08.2025) must be followed.
5. Tenders must be invited within 7 days of receiving this order.
6. Tender comparison reports must be prepared and finalized on the day of opening.
7. Approval from the competent authority must be obtained within 2 days of finalizing tenders.
8. Work orders must be issued the day after approval.
9. Work must commence within 3 days of issuing the work order.
10. A name board with project details must be displayed at each site.
11. Color photographs must be taken before, during, and after completion. Final bills will be released only after submission of completion report, utilization certificate, and savings details.
12. Implementing officers must monitor progress and update tnrd.tn.gov.in (tnrd.tn.gov.in in Bing) regularly.
13. Progress reports must be submitted on the 5th and 25th of each month.

14. No administrative expenses, salaries, travel costs, or monitoring charges shall be incurred from this fund.

Approval:

Immediate approval is granted for execution.

Signed by:

P. Priyanka, IAS

District Collector and Chairperson, DRDA, Thanjavur

அனுப்புநர் வெ. பூங்கொடி, வட்டாட்சியர், கும்பகோணம்	பெறுநர் ஆணையர், ஊராட்சி ஒன்றியம், திருவிடைமருதூர்
ந.க.9637/2025 ஆ3	நாள் 11.03.2026

அம்மையர்,

பொருள் மரங்கள் - தஞ்சாவூர் மாவட்டம் - கும்பகோணம் வட்டம் - முருக்கங்குடி சரகம் - 43. செம்பியவரம்பல் கிராமம் - புல எண் 224/11 தோப்பு புறம்போக்கு வகைபாடுடைய ஸ்தலத்தில் முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்தல் - இடையூறாக உள்ள மரங்களை வெட்டி அகற்றிட அனுமதி வழங்கிட கோரியது - 2சி பட்டா மரங்களின் விபரம் கோரியது - தொடர்பாக.

- பார்வை 1. திருவிடைமருதூர் ஊராட்சி ஒன்றிய ஆணையர் அவர்களின் கடித எண் ந.க.2164/2025 அ2 நாள் 09.03.26
2. செம்பியவரம்பல் கிராம நிர்வாக அலுவலர் அறிக்கை நாள் 09.03.2026
3. மற்றும் தொடர்புடைய ஆவணங்கள்

பார்வை 1ல் காணும் கடிதத்தில், கும்பகோணம் வட்டம், முருக்கங்குடி சரகம், 43.செம்பியவரம்பல் கிராமம், புல எண் 224/11 மொத்தப் பரப்பு 03.58.50 ஹெக்டேர்ஸ் தோப்பு புறம்போக்கு வகைபாடுடைய ஸ்தலத்தில், தமிழ்நாடு விளையாட்டு மேம்பாட்டு ஆணையம் மற்றும் 2025-26 சட்டமன்ற உறுப்பினர் உள்ளூர் தொகுதி மேம்பாட்டு நிதியில், முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்திட நிர்வாக அனுமதி வரப்பெற்றுள்ளதாகவும், இவ்விளையாட்டரங்கம் அமைத்திட ஆட்சேபித்து சென்னை பசுமை தீர்ப்பாயத்தில் வழக்கு தொடரப்பட்டுள்ளதாகவும் தெரிவித்து, மேற்படி ஸ்தலத்தில் உள்ள 2சி மரங்களின் விபரத்தினை வழங்கிட கோரப்பட்டுள்ளது.

திருவிடைமருதூர்

இப்பொருள் தொடர்பாக, பார்வை 2&3-ல் காணும் கடிதம் மற்றும் முருக்கங்குடி சரக வருவாய் ஆய்வாளரின் அறிக்கையில், திருவிடைமருதூர் ஊராட்சி ஒன்றியத்தின் மூலம், முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்திட உள்ள ஸ்தலமானது, 43.செம்பியவரம்பல் கிராமம், புல எண் 224/11 மொத்தப் பரப்பு 03.58.50 ஹெக்டேர்ஸ் தோப்பு புறம்போக்கு வகைபாடுடையது என்றும், புல எண் 224/11 ஆனது, புல எண் 224/3 - 5.86.50 ஏர்ஸ் என்ற புல எண்ணிலிருந்து உட்பிரிவு செய்யப்பட்டு, தனி புல எண்ணாக உள்ளது என்றும், மேற்படி பழைய புல எண் 224/3 என்பது, கிராம கணக்கு எண் 2சி பதிவேட்டில் Section-III ல் வரிசை எண் 21, திரு. W.R.ராமச்சந்திரராவ் என்ற

நபருக்கு கீழ்க்கண்ட மரங்களுக்கு 2சி பட்டா வழங்கப்பட்டுள்ளது என்றும் தெரிவித்துள்ளார்.

இலுப்பை மரம்-128, புளி-80,
மா-7, விளா-24

மேலும், தற்போது புல தணிக்கையின் போது, மேற்படி விளையாட்டு திடல் அமைக்கவிருக்கும் புல எண் 224/11-ல், 2சி பதிவேட்டில் பதியப்பட்ட, உயிருள்ள மரங்களான, புளிய மரங்கள் பெரியது-15, நடுத்தரம்-10, சிறியது-5, இலுப்பை மரங்கள்-8, விளா மரம்-1 ஆகியவையும், கிராம கணக்கு எண் 2சி பதிவேட்டில் பதியப்படாத, தேக்கு மரக்கன்று-20, ஈச்ச மரம்-5, பனைமரம்-4 உள்ளன என்றும், 2சி பட்டாதாரர் திரு. W.R.ராமச்சந்திரராவ் என்பவர் தற்போது உயிருடன் இல்லை என தெரிய வருவதாகவும் தெரிவித்துள்ளார் .

இத்துடன் கிராம நிர்வாக அலுவலரின் அறிக்கையின் நகல் மற்றும் கிராம கணக்குகளின் நகல்களையும் இணைத்தனுப்பியுள்ளேன் என்பதையும் அன்புடன் தெரிவித்துக் கொள்கிறேன்.

இணைப்பு 5 ஆகும்

தங்கள் நம்பிக்கையுள்ள,

வினாயன்
11.03.26
வட்டாட்சியர்,
கும்பகோணம்

11.03.26

பெரும்புதல் தாலுகா C வட்டம்-13

சென்னை

தேர்வு

பட்டியல்

R.F. No. 12

1950

இனம் நிலங்களிலான வேறு நிலங்களின் சாதனை மூலம் இயல்பாகவே உருவாகிய, உருவாகாத நிலங்களின் குறிப்பிட்ட விலைகளின் பட்டியல்

(1)	(2)	(3)	(4)	(5)	(6)	(7)	விலைகள்			மொத்தம்	ரூ.	பை.
							மாதிரியான விலை	சான்றிதழ்	உயர் விலை			
					உ. ம.	உ. ம.						
21.	K.R. ராமச்சந்திர ராவ்.	138	1	தேய்ய			தேய்ய	7	-	2	17	
		148		வாய்			தேய்ய	2	-	0	16	
		149		வாய்			நாகை	2	-	0	08	
		150		வாய்			தேய்ய	3	-	0	24	
		159		கால்நடை			நாகை	1	-	0	04	
		164	14	வாய்			நாகை	1	-	0	04	
		167	6	தேய்ய			தேய்ய	1	-	0	08	
	2 அரண்மனை I.C	206	6	வாய்			தேய்ய	23	-	1	84	
	கிராம நிர்வாக அலுவலகம் 44/1. சிவபுரம் கிராமம், முருகப்பேட்டை சாலை, கும்பகோணம் வட்டம்.	186	13	தேய்ய			தேய்ய	2	-	0	62	
		211	3	தேய்ய			தேய்ய	34	-	2	72	
							யூரி	1	-	0	16	
							தேய்ய	10	-	3	10	

					30	புளி	12	-	1	92
						மா	1	-	0	08
						நிரகை	1	-	0	04
						புளி	1	-	0	16
		218	4	பு.கந்தி		புளி	4	-	0	64
		222		வை.கண்டி		புளி	1	-	0	16
		223		வை.கண்டி		புளி	1	-	0	16
		224	1	வாய்		பியூபி	5	-	1	55
						புளி	1	-	0	16
		224	3	கோபு		பியூபி	128	-	39	68
						புளி	80	-	12	80
						மா	7	-	0	56
						வை.கண்டி	24	-	0	96
		224	6	கோபு		பியூபி	6	-	1	86
						புளி	8	-	1	28
		225		வை.கண்டி		புளி	4	-	0	64
		228		வை.கண்டி		புளி	3	-	0	48
						பியூபி	2	-	0	62
		229		வை.கண்டி		புளி	7	-	1	12
		230		வை.கண்டி		புளி	8	-	1	28

உண்பதற்காக -

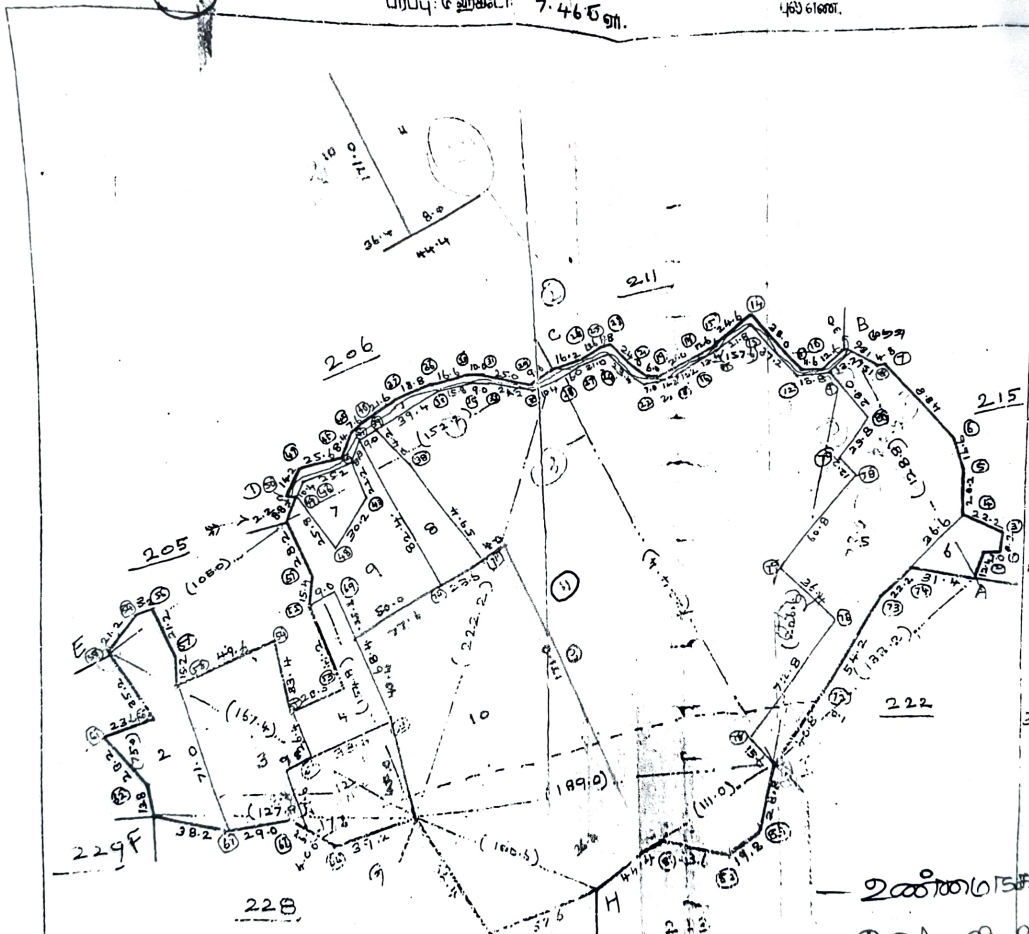
2 ஆண்டுகள் T.C.
 06.03.26
 கிராம நிர்வாக அலுவலர்
 4411, சிவபுரம் கிராமம்,
 மாவட்டம், கரகம்.

பரப்பு: 2.24

பரப்பு: 7.46 ஏ.அ.

பரப்பு: 7.46 ஏ.அ.

பரப்பு: 7.46 ஏ.அ.



57	17.2	77.4	37.2	6.2	27
		76.2	40.5		
55	73.8	47.0			
54	42.2	36.4			
53	20.6	23.2			
52	40.2	13.8	22	3.6	105.0
51	27.0	3.6	21	2.2	103.4
		3	20	6.6	78.9
		1522	19	4.6	78.2
		1418	4.8	50	18
		142.8	34	49	78.0
48	22.0	13.6	16	0.8	77.4
		137.8	15.0	47	68.0
		137.2	11.4	46	66.4
		112.4	13.2	45	46.6
		112.2	12.8	44	45.8
		43	9.2	12	11.0
		111.4			21.9
		104.4	20.8	42	7.8
		104.0	16.4	41	9.4
		97.2	2.6	40	10.3
		95.1	17.0	39	3
38	5.2	86.1			12.8
		75.1	23.2	37	11.2
		56.6	2.6	36	11.6
		53.6	18.2	35	64.0
		40.2	14.4	34	20.4
		40.2	10.0	33	30.2
					11.9
					8.2
					5.4

மாண்புமிகு கிராமிய இயக்குநர் அலுவலகம்
திண்டிவனம்
தே. எண் 125/36.46.3/2018
தே. 7. 2. 2018

211
மாண்புமிகு கிராமிய இயக்குநர் அலுவலகம்
திண்டிவனம்
தே. எண் 11278/1013/2018
தே. 11. 2. 2018

2000 மீட்டர்கள்
29 சூன் 2018
கிராம நிர்வாக அலுவலர்
44/1, சிவபுரம் கிராமம்,
முருக்கங்குடி சரகம்,
கும்பகோணம் வட்டம்.

From:

V. Poongodi,
Tahsildar,
Kumbakonam

To:

The Commissioner,
Thiruvudaimarudur Panchayat Union

Ref: Na.Ka.9637/2025 A3

Date: 11.03.2026

Subject:

Thanjavur District – Kumbakonam Taluk – Murukkangudi Firka – Sembiyavaram Village – Survey No. 224/11 – Classification: Thoppu Poramboke (grove public land) – Request for permission to remove obstructing trees for construction of Hon'ble Chief Minister's Mini Sports Arena – Details of 2C patta trees requested – Regarding.

References:

1. Letter from the Commissioner, Thiruvudaimarudur Panchayat Union, Na.Ka.2164/2025 A2 dated 09.03.2026
2. Report from the Village Administrative Officer, Sembiyavaram dated 09.03.2026
3. Other related documents

Details:

As per Reference 1, administrative approval has been granted for constructing a Mini Sports Arena under the Tamil Nadu Sports Development Authority and the 2025–26 MLA Local Constituency Development Fund in Survey No. 224/11 of Sembiyavaram Village, classified as Thoppu Poramboke land with a total extent of 3.5850 hectares. A case has been filed in the Chennai Green Tribunal opposing the construction. The Commissioner has requested details of the 2C patta trees located on the site.

According to the reports in References 2 and 3, the land in question was subdivided from Survey No. 224/3 (5.8650 acres) and assigned a new number 224/11. The original survey number 224/3 is recorded in the village account register (2C register) under Section III, Serial No. 21, in the name of Mr. W.R. Ramachandrarav, who was granted a 2C patta for the following trees:

- Iluppai (Mahua) – 128
- Puliyaam (Tamarind) – 80
- Mango – 7
- Vilvam (Bael) – 24

During the recent field inspection of Survey No. 224/11, the following live trees were found:

- Tamarind: Large – 15, Medium – 10, Small – 5
- Iluppai: 8
- Vilvam: 1

Additionally, the following trees not listed in the 2C register were found:

- Teak saplings – 20

- Palm trees – 4
- Eecham (Date palm) – 5

It was also noted that Mr. W.R. Ramachandrarav, the 2C patta holder, is no longer alive.

Copies of the Village Administrative Officer's report and relevant village records are enclosed for reference.

Yours faithfully,

V. Poongodi

Tahsildar, Kumbakonam

<p>அனுப்புநர்</p> <p>என். காந்திமதி எம்.ஏ., ஆணையர், ஊராட்சி ஒன்றியம், திருவிடைமருதூர்.</p>	<p>35 பெறுநர்</p> <p>மாவட்ட ஆட்சியர், மாவட்ட ஆட்சியரகம், தஞ்சாவூர்.</p>
--	---

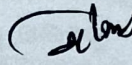
ந.க.எண்.89/2025/அ2 நாள்.19.01.2026

ஐயா,

பொருள் -	தமிழ்நாடு விளையாட்டு மேம்பாட்டு ஆணையம் மற்றும் சட்டமன்ற உள்ளூர் தொகுதி மேம்பாட்டு திட்டம் 2025-26 - திருவிடைமருதூர் ஊராட்சி ஒன்றியம் - செம்பியவரம்பல் ஊராட்சி - முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்திடும் இடத்தில் மரங்களை அகற்றிட புகமை தீர்ப்பாய தடையாணை வரப்பெற்றது - விவரம் தெரிவித்தல் - தொடர்பாக.
பார்வை -	<ol style="list-style-type: none"> 1. தஞ்சாவூர் மாவட்ட ஆட்சியர் மற்றும் மாவட்ட ஊரக வளர்ச்சி முகமை தலைவர் அவர்களின் செ.மு.ந.க.எண். 6574/2025/அ2 நாள் 25.09.2025. 2. இவ்வலுவலக ந.க.எண். 2164/2025/அ2 நாள்.10.12.2025 3. செம்பியவரம்பல் கிராம நிர்வாக அலுவலரின் அடங்கல் சான்று நாள்.29.12.2025 4. இவ்வலுவலக ந.க.எண். 2164/2025/அ2 நாள்.12.01.2026 5. திரு. பி. சந்திரசேகர், வழக்கறிஞர், சென்னை, No.1, தர்மராஜா கோவில் தெரு, கீழ்ப்பாக்கம் கார்டன், சென்னை - 10 என்பவரின் கடிதம். 6. திரு.சிவ இலமுருகு Dept of Judge Advocate General (Air) Air Force Headquarters (Vayu Bhawan) New Delhi. 7. தொடர்புடைய ஆவணங்கள்.

பார்வை 1-ல் காணும் செயல்முறைகளின்படி, திருவிடைமருதூர் ஊராட்சி ஒன்றியத்தில் செம்பியவரம்பல் ஊராட்சியில் சர்வே எண்.224-11ல் 3.58 ஹெக்டேர் நிலத்தில் ரூ.300.00 இலட்சம் மதிப்பீட்டில் முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்திட நிர்வாக அனுமதி வரப்பெற்றுள்ளது. சிறு விளையாட்டரங்கம் அமைக்கும் இடத்தில் 2C பட்டா மரங்களான புளிய மரங்கள் பெரியது - 15, நடுத்தரம் - 10, சிறியது - 5, இலுப்பை மரங்கள் - 8, விளா மரம் - 1. கிராம கணக்கு எண் - 2C பதிவேட்டில் பதியப்படாத மரங்கள் தேக்கு மரக்கன்றுகள் -20, ஈச்ச மரங்கள் -5, பனை மரங்கள் - 4 உள்ளதாக பார்வை 3-ல் காணும் செம்பியவரம்பல் கிராம நிர்வாக அலுவலரிடமிருந்து வரப்பெற்றுள்ளது. இம்மரங்களை வெட்டுவதற்கு அனுமதி வழங்க கோரி, பார்வை 2-ல் காணும் கடிதம் மூலம் கும்பகோணம் சார் ஆட்சியருக்கும் மற்றும் கும்பகோணம் வட்டாட்சியருக்கும் பார்வை 4-ல் காணும் கடிதத்தின்படி மாவட்ட வன அலுவலருக்கும் கடிதம் அனுப்பப்பட்டுள்ளது. இப்பொருள் குறித்து திட்ட இயக்குநர், மாவட்ட ஊரக வளர்ச்சி முகமை, தஞ்சாவூர் அவர்களும் வன அலுவலர்களும் சிறு விளையாட்டு அரங்கம் அமையபெறும் இடத்தில் ஆய்வு செய்து சென்றுள்ளனர்.

மேலும், பார்வை 5-ல் காணும் கடித்தின்படி பி.சந்திரசேகர், வழக்கறிஞர், சென்னை என்பவர் தேசிய பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம், சென்னை)-ல் திரு. ஏ. சிவானந்தம், த/பெ. அய்யாசாமி பிள்ளை, 5/98ஏ, ராசாத்தோட்டம், சாக்கோட்டை (PO), கும்பகோணம் என்பவரை மனுதாரராக கொண்டு வழக்கு எண்.270/2025 வழக்கு தொடர்ந்துள்ளதாகவும், இவ்வழக்கின்மீது மாண்புமையான பசுமை தீர்ப்பாய நீதி அரசர், அவர்களால் மரங்களை வெட்ட இடைக்கால தடை ஆணை விதிக்கப்பட்டுள்ளதாக தெரிவித்தும், பார்வை 6-ன்படி திரு.சிவ இலமுருகு Dept of Judge Advocate General (Air) New Delhi என்பவரிடம் இருந்தும் கடிதம் வரப்பெற்றுள்ளது என்ற விவரத்தினையும், தீர்ப்பாய வழக்கிற்கான விவரத்தினையும் இத்துடன் இணைத்து அனுப்பியுள்ளேன் என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன்.


ஆணையர்
ஊராட்சி ஒன்றியம், திருவிடைமருதூர்.
19.4.2025

- நகல் 1. திட்ட இயக்குநர், மாவட்ட ஊரக வளர்ச்சி முகமை, தஞ்சாவூர் அவர்களுக்கு பணிந்தனுப்பப்படுகிறது.
2. மாவட்ட ஆட்சியர் (வளர்ச்சி), தஞ்சாவூர் அவர்களுக்கு பணிந்தனுப்பப்படுகிறது.
3. சார் ஆட்சியர், சார் ஆட்சியரகம், கும்பகோணம். அவர்களுக்கு பணிந்தனுப்பப்படுகிறது.
4. வட்டாட்சியர், வட்டாட்சியர் அலுவலகம், கும்பகோணம்.

From:

N. Gandhimathi, M.A.,
Commissioner,
Panchayat Union, Thiruvudaimaruthur.

To:

District Collector,
District Collectorate, Thanjavur.

Ref No.: 89/2025/A2

Date: 19.01.2026

Subject:

Tamil Nadu Sports Development Authority and Legislative Local Constituency Development Scheme 2025–26 – Thiruvudaimaruthur Panchayat Union – Sembiyavarambal Panchayat – Green Tribunal interim stay order received regarding tree removal at the proposed site for Mini Stadium – Details submitted – Regarding.

References:

1. District Collector and DRDA Project Director, Thanjavur – Ref. No. 6574/2025/A2 dated 25.09.2025
2. This office Ref. No. 2164/2025/A2 dated 10.12.2025
3. Certificate from Sembiyavarambal Village Administrative Officer dated 29.12.2025
4. This office Ref. No. 2164/2025/A2 dated 12.01.2026
5. Letter from Mr. P. Chandrasekar, Advocate, Chennai
6. Letter from Mr. Siva Elamurugu, Dept of Judge Advocate General (Air), Air Force HQ, New Delhi
7. Related documents

Details:

As per Reference 1, administrative sanction has been granted for constructing a Mini Stadium under the Chief Minister's scheme at Survey No. 224/11 in Sembiyavarambal Panchayat, covering 3.58 hectares, with an estimated cost of ₹300 lakhs.

According to Reference 3, the site contains the following trees:

- Patta trees (recorded in 2C register):
 - Large tamarind trees – 15
 - Medium tamarind trees – 10
 - Small tamarind trees – 5
 - Mahua trees – 8
 - Wood apple tree – 1
- Non-patta trees (not recorded in 2C register):
 - Teak saplings – 20
 - Palm trees – 4

- Date palm trees – 5

Permission was sought to remove these trees via letters sent to the Sub-Collector, Kumbakonam and Tahsildar, Kumbakonam (Ref. 2 and 4), and also to the District Forest Officer.

The Project Director, DRDA, Thanjavur and Forest Officials have inspected the site.

Legal Update:

As per Reference 5, Mr. P. Chandrasekar, Advocate, Chennai, has filed case No. 270/2025 before the National Green Tribunal (Southern Zone, Chennai) on behalf of Mr. A. Sivanandham, S/o Ayyasamy Pillai, of Kumbakonam. The Hon'ble Tribunal has issued an interim stay order restraining tree removal.

As per Reference 6, a letter was also received from Mr. Siva Elamurugu, Judge Advocate General (Air), New Delhi.

All relevant case documents are enclosed herewith for your kind perusal.

Commissioner

Panchayat Union, Thiruvidadimaruthur

Copies submitted to:

1. Project Director, DRDA, Thanjavur
2. District Collector (Development), Thanjavur
3. Sub-Collector, Kumbakonam
4. Tahsildar, Kumbakonam

THE TAMIL NADU PANCHAYATS ACT, 1994**(Tamil Nadu Act 21 of 1994)****CHAPTER VIII****FUNCTIONS, POWERS AND PROPERTY OF VILLAGE PANCHAYATS,
PANCHAYAT UNION COUNCILS AND DISTRICT PANCHAYATS.****134. Village Panchayat to regulate the use of certain porambokes in ryotwari**

tracts.- (1) The provisions of this section shall apply only in ryotwari tracts.

(2) The following porambokes namely, grazing grounds, threshing floors, burning and burial-grounds, cattle-stands, cart-stands and topes shall vest in the Village Panchayat, and the Village Panchayat shall have power, subject to such restrictions and control as may be prescribed to regulate the use of such porambokes, provided the porambokes are at the disposal of the Government.

(3) The Collector, after consulting the Village Panchayat, may by notifications exclude from the operation of this Act, any porambokes referred to in sub-section (2), and may also modify or cancel such notification.

(4) The Village Panchayat shall also have power, subject to *such restrictions and control as may be prescribed, to regulate the use of any other poramboke which is at the disposal of the Government, if the Village Panchayat is authorized in that behalf by an order of the Government.

(5) The Village Panchayat may, subject to such restrictions and control as may be prescribed, plant trees on any poramboke, the use of which is regulated by it under sub-section (2) or sub-section (4).

F. No. IA3-22/10/2022-IA.III

Government of India

Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003
Dated 5th May, 2022

OFFICE MEMORANDUM

Sub.: Clarification with regard to non-requirement of EC amendment due to change in conceptual plan arising out of statutory requirements in building and construction sector- regarding.

The EIA Notification 2006 as amended from time to time states that the construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after prior environmental clearance.

2. Building or Construction projects or Area Development projects and Townships are covered under the schedule 8 of the above Notification and require prior Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA) for projects with built up area of 20,000 sq. mts., and above.
3. The projects under Schedule 8 of the Notification are appraised for the grant of EC, based on the building plan, which may undergo further changes necessitated because of local site conditions before the final building/construction/ township/ area development project is undertaken by the project proponent.
4. The Ministry is in receipt of representations from various stakeholders requesting that amendment of prior EC for building construction/area development projects may not be insisted upon for minor changes in building projects at the time of execution/implementation of the project so long as they do not adversely impact the environment and are within the scope of already approved Environmental Management Plan.
5. Accordingly, matter has been examined and it has been decided that any change in configuration/planning/design of the appraised building Project for which EC was granted shall not require amendment of EC, subject to no change in (i) Built Up Area (ii) Floor Area Ratio (FAR) (iii) change in exterior spaces/green belts, parking, walkways and driveways that are covered including attics and outdoor sports courts. Further there shall be no change in the designated use of the building, number of

dwelling units, height of the building, number of floors & basements and total excavation of earth of the building/construction/ township/ area development project so as not to require any changes in the already approved Environmental Impact Analysis (EIA) and Environmental Management Plan (EMP).

6. The above dispensation shall be applicable subject to the Project Proponent filing an application in prescribed format on PARIVESH portal and obtaining a self-generated acknowledgement to this effect from the portal.

7. Any addition, alteration, modification in the conceptual plan, as stated at para-6 of the EIA Notification 2006, for which prior EC was granted other than the changes falling under the category of permissible changes as explained in para 5 above which results in the increase in pollution of any type beyond the approved levels necessitating fresh EIA/EMP shall be treated as Violation and shall be dealt with accordingly as per the provisions of the Office Memorandum dated 7th July 2021.

8. This issues with the approval of the Competent Authority.

Ashish
05.05.2022
(Dr. Ashish Kumar)
Additional Director

To

1. Chairman/Member Secretary, Central Pollution Control Board
2. Chairman/ Member Secretaries of all Expert Appraisal Committees
3. Chairperson/Member Secretaries of all SEIAAs/SEACs
4. Chairmen/Member Secretaries, all PCBs and PCCs
5. All Officers of IA Division, MoEF&CC

Copy to

1. PS to Hon'ble MEFC
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS (TK)/AS(NPG)
5. PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file

அனுப்புநர் என். காந்திமதி எம்.ஏ., ஆணையர், ஊராட்சி ஒன்றியம், திருவிடைமருதூர்.	பெறுநர் மாவட்ட ஆட்சித் தலைவர், பசுமைத் தீர்ப்பாயம், மாவட்ட ஆட்சியரகம், தஞ்சாவூர்.
--	---

ந.க.எண்.2164/2025/அ2 நாள். 12.2025

ஐயா,

பொருள் -	தமிழ்நாடு விளையாட்டு மேம்பாட்டு ஆணையம் மற்றும் 2025 - 26 - சட்டமன்ற உள்ளூர் தொகுதி மேம்பாட்டு திட்டம் - திருவிடைமருதூர் ஊராட்சி ஒன்றியம் - செம்பியவரம்பல் ஊராட்சி - முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்திடும் இடத்தில் மரங்களை அகற்றுதல் - தொடர்பாக.
பார்வை -	1. தஞ்சாவூர் மாவட்ட ஆட்சியர் மற்றும் மாவட்ட ஊரக வளர்ச்சி முகமை தலைவர் அவர்களின் செ.மு.ந.க.எண். 6574/2025/அ2 நாள் 25.09.2025. 2. இவ்வலுவலக ந.க.எண். 2164/2025/அ2 நாள்.10.12.2025 3. இவ்வலுவலக ந.க.எண். 2164/2025/அ2 நாள். 10.12.2025

பார்வை 1-ல் காணும் செயல்முறைகளின்படி, திருவிடைமருதூர் ஊராட்சி ஒன்றியத்தில் செம்பியவரம்பல் ஊராட்சியில் சர்வே எண்.224-11ல் 3.58 ஹெக்டேர் நிலத்தில் ரூ.300.00 இலட்சத்தில் முதலமைச்சர் சிறு விளையாட்டரங்கம் அமைத்திட நிர்வாக அனுமதி வரப்பெற்றுள்ளது. சிறு விளையாட்டரங்கம் அமைக்கும் இடத்தில் 20 பட்டா மரங்கள் உள்ளன. அம்மரங்களை வெட்டுவதற்கு அனுமதி வழங்குமாறு கேட்டுக்கொள்கிறேன். பார்வை 2 மற்றும் 3-ன் படி கும்பகோணம் சார் ஆட்சியருக்கும் மற்றும் கும்பகோணம் வட்டாட்சியருக்கும் கடிதம் மூலம் விபரம் தெரிவிக்கப்பட்டுள்ளது.

மேலும், சிறு விளையாட்டரங்கம் அமைக்கப்பட்ட உடன் புதிய மரக்கன்றுகள் நடப்படும் என்பதனையும் பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

(10)

ஆணையர்

ஊராட்சி ஒன்றியம், திருவிடைமருதூர்.

நகல் 1. திட்ட இயக்குநர், மாவட்ட ஊரக வளர்ச்சி முகமை, தஞ்சாவூர் அவர்களுக்கு பணிந்தனுப்பப்படுகிறது.

2. சார் ஆட்சியர், சார் ஆட்சியரகம், கும்பகோணம். அவர்களுக்கு பணிந்தனுப்பப்படுகிறது.

3. வட்டாட்சியர், வட்டாட்சியர் அலுவலகம், கும்பகோணம்.

21/12/25

Sender:

N. Gandhimathi, M.A.,
Commissioner,
Panchayat Union,
Thiruvudaimaruthur.

Recipient:

District Collector,
Green Tribunal,
District Collectorate,
Thanjavur.

Ref. No.: 2164/2025/A2

Date: 12.12.2025

Subject:

Tamil Nadu Sports Development Authority and 2025–26 Legislative Assembly Local Constituency Development Scheme – Thiruvudaimaruthur Panchayat Union – Sembiyavarampal Panchayat – Removal of trees at the site allotted for the Chief Minister’s Mini Sports Stadium – Regarding.

Reference:

1. Proceedings of the District Collector and Chairman, District Rural Development Agency, Thanjavur, Ref. No. 6574/2025/A2 dated 25.09.2025.
2. This office Ref. No. 2164/2025/A2 dated 10.12.2025.
3. This office Ref. No. 2164/2025/A2 dated 10.12.2025.

As per the procedures mentioned in Reference 1, administrative approval has been granted to establish a Chief Minister’s Mini Sports Stadium at Sembiyavarampal Panchayat, Survey No. 224-11, covering 3.58 hectares of land in Thiruvudaimaruthur Panchayat Union, at an estimated cost of ₹500.00 lakhs.

At the proposed site, there are 2C patta trees. I kindly request permission to cut down these trees. As per References 2 and 3, details have already been communicated to the Sub-Collector, Kumbakonam, and the Tahsildar, Kumbakonam, through official correspondence.

Furthermore, I respectfully inform you that new saplings will be planted immediately after the construction of the Mini Sports Stadium.

Commissioner,

Panchayat Union, Thiruvudaimaruthur.